UMEED PORTAL FOR REGISTRATION OF WAKF PROPERTIES

632. SHRI CHAVAN RAVINDRA VASANTRAO:
SHRI SUDHEER GUPTA:
SHRI DHAIRYASHEELSAMBHAJIRAOMANE:
SHRI MANISH JAISWAL:

Will the Minister of MINORITY AFFAIRS be please to State:-

(a)   whether the Government has launched the Unified Works Management Empowerment Efficiency and Development (UMEED) portal for registration of wakf properties, if so, the details thereof;
(b)   whether the Government has set any timeline for the various wakf boards across the country to register their properties on the said portal;
(c)   if so, the details thereof along with the response from the various wakf boards in this regard;
(d)   the manner in which this portal will be beneficial for poor Muslims, widows and citizens in the country; and
(e)   whether the Government has any plan to open/establish modern school/college on the Wakf properties to provide quality education in the country especially for minorities and if so, the details thereof?

ANSWER

THE MINISTER OF MINORITY AFFAIRS

(SHRI KIREN RIJIJU)

(a) to (c) In accordance with Section 3(ka) of the Unified Waqf Management, Empowerment, Efficiency and Development (UMEED) Act, 1995, the Ministry of Minority Affairs has developed and launched the UMEED Central Portal-2025 on 06.06.2025. The Portal operates on a three-tier user architecture Maker, Checker, and Approver to ensure real-time, verified data entry and maintain data integrity by preventing uploading of irrelevant or incorrect details of existing auqaf. A detailed user manual outlining the manner for uploading details of existing auqaf has been prepared, shared with all State/UT Waqf Boards, and uploaded on the Portal. As per Section 3B(1) of the Act, 1995, all data pertaining to Waqf properties is mandated to be uploaded on the Central portal within a period of six months from the commencement of the Act i.e. 08.04.2025. Details of present status of State/UT Waqf Boards who have commenced data entry on the UMEED Central Portal-2025 is at **Annexure-I**.

(d) & (e) The UMEED Central Portal-2025 aims to enhance transparency and accountability in the management of waqf properties by automating their entire lifecycle. This will ensure optimal utilization of waqf assets for the welfare of poor Muslims, widows, and other beneficiaries, by preventing misuse and promoting efficient service delivery.

Once the full potential of waqf properties is effectively utilized, it shall significantly contribute to the socio-economic upliftment of marginalized communities, particularly the poor and women. Proper management and strategic utilization of these assets can facilitate the establishment of vital public welfare institutions such as hospitals, schools, colleges, and orphanages, thereby directly impacting the development and welfare landscape.

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Lok Sabha unstarred question No. 632 for 23.07.2025 on 'UMEED Portal for Registration of Wakf Properties' raised by Shri Chavan Ravindra Vasantrao; Shri Sudheer Gupta; Shri Dhairyasheel Sambhajirao Mane; and Shri Manish Jaiswal

WAQF Progress Report

Sr. No.	State Waqf Board	No of Makers Initiated the process of uploading	No of Makers Submitted	No of Checkers Submitted	No of Approvers Approved	Total Rejected Property	Total Pending for Approval
1	Andaman And Nicobar Islands	3	0	0	0	0	0
2	Andhra Pradesh	59	4	0	0	3	0
3	Arunachal Pradesh	0	0	0	0	0	0
4	Assam	0	0	0	0	0	0
5	Bihar Shia	2	0	0	0	0	0
6	Bihar Sunni	14	5	0	0	0	0
7	Chandigarh	0	0	0	0	0	0
8	Chhattisgarh	0	0	0	0	0	0
9	Delhi	3	1	0	0	0	0
10	Goa	0	0	0	0	0	0
11	Gujarat	37	0	0	0	0	0
12	Haryana	1	0	0	0	0	0
13	Himachal Pradesh	2	4	0	0	0	0
14	Jammu And Kashmir	31	0	0	0	0	0
15	Jharkhand	0	0	0	0	0	0
16	Karnataka	10	0	0	0	0	0
17	Kerala	2	0	0	0	0	0
18	Ladakh	0	0	0	0	0	0
19	Lakshadweep	0	0	0	0	0	0
20	Madhya Pradesh	5	0	0	0	0	0
21	Maharashtra	14	0	0	0	0	0
22	Manipur	4	5	0	0	0	0
23	Meghalaya	1	0	0	0	0	0
24	Mizoram	0	0	0	0	0	0
25	Nagaland	0	0	0	0	0	0
26	Odisha	179	10	0	0	1	0

Sr. No.	State Waqf Board	No of Makers Initiated the process of uploading	No of Makers Submitted	No of Checkers Submitted	No of Approvers Approved	Total Rejected Property	Total Pending for Approval
27	Puducherry	2	0	0	0	0	0
28	Punjab	3	2	0	0	0	0
29	Rajasthan	9	2	0	0	0	0
30	Sikkim	0	0	0	0	0	0
31	Tamil Nadu	0	0	0	0	0	0
32	Telangana	5	0	0	0	0	0
33	The Dadra And Nagar Haveli And Daman And Diu	1	0	0	0	0	0
34	Tripura	0	0	0	0	0	0
35	Uttarakhand	7	2	0	0	0	0
36	Uttar Pradesh Shia	2	0	0	0	0	0
37	Uttar Pradesh Sunni	17	1	0	0	0	0
38	West Bengal	7	0	0	0	0	0
	Total	420	36	0	0	4	0